

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION No.4525
TO BE ANSWERED ON 29.03.2017**

OPERATING SIDINGS/GOODS GODOWNS

**†4525. SHRI MANSUKHBHAI DHANJIBHAI VASAVA:
SHRI LAXMI NARAYAN YADAV:**

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways has been unsuccessful in complying with existing provisions for obtaining approval from Central Pollution Control Board for operating of sidings/goods godowns;**
- (b) if so, the reaction of the Government thereto; and**
- (c) the corrective measures taken by the Government in this regard and the outcome thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) & (b): Pollution related laws of Central/State Government are applicable in the case of Railway sidings/goods sheds/godowns situated in its territorial jurisdiction. However, a formalized system of obtaining consents on *ex-ante* basis is not in existence.

(c): A committee has been formed to study the extent of pollution in handling of pollution intensive commodities at sidings and goods sheds and actions to be taken.
